

12.00 NOON

(MR. DEPUTY CHAIRMAN in the Chair)

PAPERS LAID ON THE TABLE

**Statement regarding rejection of Award by BoA under JCM
and CA for granting CHA to certain post-office staff**

THE MINISTER OF COMMUNICATION AND INFORMATION TECHNOLOGY AND THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement regarding rejection of the Award given by the Board of Arbitration (BoA) under the scheme for Joint Consultative Machinery (JCM) and Compulsory Arbitration for grant of Cash Handling Allowance to certain Post Office Staff. [Placed in Library. See No. L.T. 4833/15/11]

- I. **Report and Accounts 2009-10 of EDCIL (India) Limited and related papers**
- II. **Reports and Accounts (2008-09) and (2009-10) of various universities, Boards of Training (BOATs), Councils and Institute and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Sir, I lay on the Table:

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619 A of the Companies Act, 1956:
 - (a) Annual Report and Accounts of the EdCIL (India) Limited, for the year 2009-10, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.
- (2) Statement (in English and Hindi) giving reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T. 4979/15/11]
- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 34 and sub-section (4) of Section 35 of the Aligarh Muslim University (Amendment) Act, 1981:
 - (a) Annual Report of the Aligarh Muslim University (AMU), Aligarh, for the year 2009-10.

- (b) Annual Accounts of the Aligarh Muslim University (AMU), Aligarh, for the year 2009-10, and the Audit Report thereon.
 - (c) Review by Government on the working of the above University.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T. 4835/15/11]
- (ii) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009:
- (i) (a) First Annual Report of the Central University of Kerala, Kasaragod, Kerala, for the year 2009-10.
 - (b) Annual Accounts of the Central University of Kerala, Kasaragod, Kerala, for the year 2008-09 and 2009-10, and the Audit Report thereon.
 - (c) Review by Government on the working of the above University. [Placed in Library. See No. L.T. 4837/15/11]
- (ii) (a) First Annual Report of the Central University of Himachal Pradesh, Kangra, Himachal Pradesh, for the year 2009-10.
 - (b) Annual Accounts of the Central University of Himachal Pradesh, Kangra, Himachal Pradesh, for the year 2009-10, and the Audit Report thereon. [Placed in Library. See No. L.T. 4836/15/11]
 - (c) Review by Government on the working of the above University.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.
- (iii) A copy each (in English and Hindi) of the following papers:
- (1) (a) Annual Accounts of the Mizoram University, Aizawl, for the year 2009-10, and the Audit Report thereon under sub-section (4) of Section 31 of the Mizoram University Act, 2000.
 - (b) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. See No. L.T. 4842/15/11]

- (2) (a) Annual Accounts of the Visva-Bharati, Santiniketan, for the year 2009-10, and the Audit Report thereon under sub-section (4) of Section 36 of the Visva Bharati (Amendment) Act, 1984.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above. [Placed in Library. See No. L.T. 4841/15/11]
- (3) (a) Annual Report and Accounts of the Board of Apprenticeship Training (BOAT), Northern Region, Kanpur, for the year 2009-10, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (iii)(a) above. [Placed in Library. See No. L.T. 4978/15/11]
- (iii) (a) Annual Report and Accounts of the Board of Apprenticeship Training (BOAT), Southern Region, Chennai, for the year 2009-10, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (iv) (a) above. [Placed in Library. See No. L.T. 4983/15/11]
- (iv) (a) Annual Report and Accounts of the Indian Council of Philosophical Research (ICPR), New Delhi, for the year 2009-10, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (v) (a) above. [Placed in Library. See No. L.T. 4844/15/11]
- (v) (a) Annual Accounts of the Indian institute of Technology (IIT), Indore, for the year 2009-10, and the Audit Report thereon, under sub-section (4) of Section 23 of the Institutes of Technology Act, 1961.

- (b) Statement giving reasons for the delay in laying the papers mentioned at (vi) (a) above. [Placed in Library. See No. L.T. 4984/15/11]

Notifications of the Ministry of Agriculture

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE; THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture (Department of Agriculture and Cooperation), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:

- (1) S.O. 588 (E), dated the 18th March, 2011, amending Notification No. S.O. 706 (E), dated the 29th March, 2010, to substitute certain entries in the original Notification.
- (2) S.O. 1024 (E), dated the 10th May, 2011, publishing the specifications of some provisional fertilizers to be manufactured by M/s Indian Farmers Fertilizers Co-operative Ltd. (IFFCO) and Paradeep Phosphates Ltd.
- (3) S.O. 1023 (E), dated the 10th May, 2011, publishing the Fertilizer (Control) Amendment Order, 2011.
- (4) S.O. 1169 (E), dated the 25th May, 2011, publishing the Fertilizer (Control) Second Amendment Order, 2011. [Placed in Library. See No. L.T. 4839/15/11]

Notification of the Ministry of Railways

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): Sir, I lay on the Table, a copy (in English and Hindi) of the Ministry of Railways Notification No G.S.R. 595 (E), dated the 1st August, 2011, publishing the Railways (Punitive Charges for overloading of wagon) Amendment Rules, 2011, under Section 199 of Railways Act, 1989. [Placed in Library. See No. L.T. 4884/15/11]

MoU between Government of India and TCIL

संचार और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री सचिन पायलट): महोदय, मैं 2011-12 के वर्ष के लिए भारत सरकार (संचार और सूचना प्रौद्योगिकी मंत्रालय, दूरसंचार विभाग) और टेलीकम्युनिकेशन्स